


National Company Law Tribunal  
Allahabad Bench  
Allahabad

CP 5 IN 81(ND)/2014

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2016.

NAME OF THE COMPANY: M/s Tejkumar Press Pvt. Ltd.

SECTION OF THE COMPANIES ACT: u/s 397-398 of Companies Act, 1956.

Sl. No.	Name	Designation	Representation	Signature
1.	Mr. Navin Sinha	Sr. Adv	} For Respondents	
2.	Zeyaul Haque	Adv		

- 1) Shri Ajay Bhanot Sr Adv
- 2) Rajesh Inamdar Adv
- 3) Abhishek Shrivastava Adv

Order dated 14.12.2016


CP No.5 IN 81 (ND)/2014 M/s Shri Tej Kumar Press Pvt. Ltd. .

The application under Section 442 of the Act, 2013 requesting the Court to refer the dispute for mediation is filed. Learned Senior Counsel appearing for the opposite parties fairly advised the Court that the Court cannot throughway the application for mediation, irrespective of merits of the case. Therefore, the opposite parties have to seek instructions from their clients and report to the Court whether the opposite parties are giving consent.

In the meanwhile, as the Ld. Senior Counsel for the applicants represented that his clients will not alienate the properties and will not take any steps to dilute the capital structure of the company till 23.12.2016. List the matter on 23.12.2016. Learned Counsel for applicants is advised to file a memo of undertaking of his clients.

List on 23.12.2016.

  
SH. V.S.R. AVADHANI (Judicial Member)

  
SH. H.P. CHATURVEDI (Judicial Member)

Dated 14.12.2016